

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III (SPECIAL BENCH)

Item No.312
IA(Com.A)-252/2022
IN
190/252(ND)/2022

IN THE MATTER OF:

Anshika Infraventures Pvt Ltd. & Anr.
Vs.
Registrar of Companies & Ors.

.... APPELLANT

.... RESPONDENT

SECTION

U/s 252(3)

Order delivered on 13.01.2023

CORAM:

SHRI ATUL CHATURVEDI
MEMBER (TECHNICAL)

SHRI PRAVEEN GUPTA
MEMBER (JUDICIAL)

PRESENT:

For the Applicant : Adv. P.B.A. Srinivasan, Adv. Akash Swami,
Adv. Akhilesh Tejpal
For the ROC : Ssaurabh Indura, Company Prosecutor for ROC, Delhi

ORDER

IA(Com.A)-252/2022:-

This is an IA moved by the Applicant seeking an interim relief to regularize the bank account operations of the company whose name has been struck off to enable the Appellant Company to resume its bank operations.Let this matte be listed for further consideration.

In the meantime, the reports of ROC and I.T. Department, if not filed, to be filed with an advance copy to Mr. Sourabh, Ld. Counsel appearing for the Applicant.

List on **31.01.2023.**

Sd/-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Sd/-

(PRAVEEN GUPTA)
MEMBER (JUDICIAL)